

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
169/241-242/PB/2020

IN THE MATTER OF:

Apoorv Mangalam ... Applicant/Petitioner
Vs
M/s. Roadgods Autogear Pvt Ltd. & anr. ... Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 09.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Varun Sharma, Advocate
For Respondent : Mr. Jayant Tripathi, Mr. Sumit Rajput, Advs.

ORDER

Ld. Counsel for the parties appeared.

Ld. Counsel Mr. Varun Sharma for the petitioner appeared physically.

It is noticed that a hard copy of the main company petition as well as the pleadings is not available on record.

Ld. Counsel for the petitioner is directed to file hard copies of the main case as well as pleadings before the next date of hearing with an advance copy served on the respondent.

On completion of pleadings and filing of hard copies, the matter will be taken up for arguments **on 15.06.2023.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)